

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:43
ANSWERED ON:18.02.2009
CANCELLATION OF ALLOTMENT OF CAPTIVE COAL BLOCKS
Patil Smt. Rupatai Diliprao Nilangekar;Shukla Smt. Karuna

Will the Minister of COAL be pleased to state:

- (a) whether the Government proposes to cancel allotment of some captive coal blocks;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of the companies to which these captive blocks were allotted;and
- (d) the action taken or proposed to be taken against the defaulting companies?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI SANTOSH BAGRODIA)

- (a) to (d): A statement is laid on the table of the House.

STATEMENT AS REFERRED IN ANSWER TO PARTS (A) TO (D) OF THE LOK SABHA STARRED QUESTION NO.43 FOR REPLY ON 18.02.2009 ASKED BY SHRIMATI RUPATAI DILIPRAO NILANGAKAR PATIL AND SHRIMATI KARUNA SHUKLA:

- (a) & (b): As per the terms and conditions of allocation, the coal block allocatees are required to develop the blocks as per the specified time frame. For unsatisfactory progress in the development of coal blocks,or unsatisfactory progress in setting up of linked end use project or for breach of any of the conditions of allocation,coal blocks are liable to be de-allocated.Progress of blocks is monitored regularly and appropriate action taken, when warranted.
- (c) : Till date 138 coal blocks have been allocated for captive use to 136 companies.
- (d) : So far,allocation of 7 coal blocks has been cancelled,and in one case,the mining lease was declared void.